

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The Attorney General has advised Government that a provision for aggregating the income or wealth of the wife or minor children of an individual with his income or wealth and subjecting these to tax as one unit would be permissible if it could be established that this is necessary for reducing the scope for avoidance of tax through fragmentation of income or wealth among members of a family. However, he has expressed some doubts as to the feasibility of establishing such a justification in all circumstances.

(c) to (e). The matter is still under examination in the light of the opinion expressed by the Attorney-General.

Aromatics Projects of Indian Petrochemicals Corporation, Gujarat

5166. SHRI S. M. SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) when the Indian Petro-Chemicals Corporation, Gujarat will start the Aromatics project in Gujarat; and

(b) what will be the highest authorised capital for implementing the Gujarat Aromatics and Naptha cracker project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Construction/erection work on the Gujarat aromatics project has already been started by the Indian Petro-Chemicals Corporation Ltd. The project is expected to be completed by early 1972.

(b) The present authorised capital of the Corporation is Rs. 30 (thirty) crores, which supplemented by loans will be enough to finance the aromatics and naptha cracker projects.

N.D.S.E. Cooperative House Building Society Limited, New Delhi

5167. SHRI RAMA CHANDRA VERAPPA Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the land allotted to the NDSE Cooperative House Building Society Ltd. New Delhi has been fully developed;

(b) If so, the cost of the land per square yard and the cost of development of land per Square Yard;

(c) the price per Square Yard already charged or being charged from the members by the Managing Committee of the Society;

(d) by what time the land is likely to be developed and allotted to the Members of the Society; and

(e) the total amount with the Society in the shape of shares, application forms fees and installments towards the price of land; the name of the Bank in which it has been deposited and whether accounts of the Society have been audited every year and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No, Sir.

(b) According to the Society the cost of land per square yard is Rs. 9.45. The cost of development will be known when the land is fully developed.

(c) Rs. 50/- persquare yard.

(d) The Society expects that the land will be fully developed in about six months. Allotments will be made thereafter.

(e) 1. Share money : Rs. 52,000

2. Membership fee : Nil.

3. Payments received from members towards the cost of land : Rs. 2,83,151. The balance amount after payment of the cost of land, has been deposited in the Delhi State Co-operative Bank Ltd. As the accounts of the Society were incomplete, no audit could be conducted after 1965-66. The accounts have now been completed and the audit will be taken up soon.

Impounding of Passports of persons connected with smuggling of Hashish

5168. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state:

(a) whether the passports of the accused arrested in connection with the smuggling of hashish seized in Kalkaji,